

(SHRI H. R. BHARDWAJ) : (a) A permanent Bench of the Bombay High Court was established at Aurangabad in Maharashtra in August, 1984. No other Bench of the High Court has been established in any State during the last three years.

(b) Pending the formation of separate High Courts for the States in the north eastern region through Central legislation it has been decided to establish permanent Benches of the Gauhati High Court in the capital of these States. These Benches could be set up after the State authorities have made the necessary arrangements for accommodation etc.

Proposals for establishment of Benches of the Allahabad, Karnataka, Madhya Pradesh and Madras High Courts were received from the concerned State Governments. The recommendations of the Jaswant Singh Commission were referred to these State Governments for their views and comments. No reply has so far been received from any State Government.

No other proposal for establishment of a Bench of a High Court has been received from any State Government.

Resolution passed by Karnataka Assembly to increase the strength of the Legislative Council

1474. SHRI K. C. MAHESWARAPPA : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Karnataka Legislative Assembly has passed a unanimous resolution to increase the number of members of the Karnataka Legislative Council from 63 to 75;

(b) whether Government of Karnataka has requested the Central Government to take further action to amend the provisions of the Representation of the People Act for giving effect to the resolution; and

(c) what action has been taken in this regard by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) and (b) Yes, Sir.

(c) The matter is still under consideration in all its aspects.

Slaughter house run by Khadi and Village Industries Commission

1475. SHRI J. P. GOYAL : Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Khadi and Village Industries Commission is running a carcass house (slaughter house) in the residential colony of Pitampura on Ring Road, Delhi;

(b) whether it is also a fact that a college and a big TV Tower are also located near the said carcass house;

(c) whether the carcass house is also causing environmental pollution; and

(d) whether there is any proposal to shift this carcass house; if so, by when and if not, what are the reasons for not shifting this carcass house in the interest of health of the people and to save environmental pollution?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) Yes, Sir. KVIC is running a carcass utilisation centre since 1957 (not a slaughter house) on Ring Road, which is outside the residential colony of Pitampura.

(b) The College and TV Tower have been located recently near the carcass utilisation centre.

(c) No, Sir.

(d) Yes, Sir. For modernising the carcass utilisation centre it is proposed